

DIVISION BENCH

ITEM NO.111

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.86/2017 IN CP NO.38/ALD/2017

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	I-CORAM TECHNOLOGIES LTD V/S M/S DHANVANTRI JEEVAN REKHA LTD & ORS
UNDER SECTION	58 OF THE COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Deepak Kapoor with
Sh. Shubham Agarwal, Advs. : *For the Petitioner in main CP
& Res. in IA No.86/2017*
- Sh. Abhishek Arora, Adv. : *For the Res. No.1 in main CP
& Applicant in IA No.86/2017*
- Sh. Sheikh Sultan Proxy for
Sh. Syed Fahim Ahmed, Adv. : *For the Res. No.3 in main CP*

ORDER

Ld. Counsels representing the parties are present.

IA NO.86/2017

- 1.** Ld. Counsel representing the Respondent No.3 states that certain documents are required to be filed by way of an application which is already filed in the Registry and the same is under defect and the same would be cleared.
- 2.** Ld. Counsel representing the Petitioner states that the filing of the documents at this belated stage is being objected by him.

-Sd-

-Sd-

3. Without adverting anything on the application be filed by the Respondents as the same is yet to come on record, we adjourn the matter for further hearing on 16th May, 2024.
4. Needless to say that the application filed when comes on record the petitioner would be entitled to raise objections in accordance with law.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

18th April, 2024

Avaneesh Kumar Singh
(Stenographer)